

**COURT - I**

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No.176 of 2011  
& IA - 265 of 2011**

**Dated : 15<sup>th</sup> February, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Tamil Nadu Generation &  
Distribution Corporation Limited  
Versus**

**...Appellant(s)**

**PPN Power Generating Company Private Limited & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s): Mr. Guru Krishna Kumar, A.A.G. of  
Tamil Nadu

Mr. S. Vallinayagam &  
Ms. Srikala Guru Krishna Kumar

Council for the Respondent(s): Mr. Jayant Bhushan, Sr. Adv.  
Mr. Rahul Balaji  
Mr. Senthil Jagadeesan  
Mr. S. Kishore Singh for R-1

**ORDER**

It is reported that the settlement talks with regard to interim arrangement are being continued. However, we feel that the matter could be taken up for final disposal.

Post the matter for final disposal on **29.02.2012**. On that day, the learned counsel for the parties must report about the interim arrangement. This has been agreed upon by both the parties.

**(Rakesh Nath)**  
**Technical Member**  
**ts**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**